

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject: Reconstitution of Hon'ble Judges Committees.

ORDER

No: 209 of 2026/RG

Dated: 11.02.2026

In partial modification to High Court Order No. 1762 dated 29.11.2025 read with High Court Order No. 132 of 2026/RG dated 30.01.2026, Hon'ble the Chief Justice has been pleased to reconstitute the Committee of Hon'ble Judges **for allotment of Chambers to Advocates (for Srinagar Wing)**, as under:-

1. Committee No:29 Committee for Allotment of Chambers to Advocates (For Srinagar Wing)	i) Hon'ble Mr. Justice Sanjay Dhar; ii) Hon'ble Mr. Justice Javed Iqbal Wani; iii) Hon'ble Ms. Justice Moksha Khajuria Kazmi; and iv) Hon'ble Mr. Justice Shahzad Azeem
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By Order.



(M.K Sharma)
Registrar General

No:- 6229 - 49/RG/GS

Dated:- 11.02.2026

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Ms. Justice _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
4. Registrar Rules, High Court of J&K and Ladakh, Jammu.
5. Director, J&K Judicial Academy, Jammu;
6. Registrar Computers (IT), High Court of J&K and Ladakh, Jammu;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. Secretary, High Court Legal Services Committee, Jammu;
9. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar;
10. CPC e-Courts, High Court of J&K and Ladakh, Jammu;
..... for information.
11. Incharge NIC, High Court of J&K and Ladakh for information and with the request to upload the same on official website of the High Court of J&K and Ladakh.
12. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping record of the same.
13. All concerned sections.
14. Order file.



Registrar General